FORM 'D' Rejection Order [Rule 4(iii)] No HC.XXXV- 01/2021-22/223/ RTI Dated .8./04/2021

To,

Mr. Rajiv Kalita Gauhati High Court, Itanagar Permanent Bench D-Sector, Naharlagun Arunachal Pradesh-791110

- 1. Please refer to your application I.D. No 04/2021-22 Dated 07/04/2021 Addressed to the undersigned regarding supply of misc. information relating to pay and other benefit of Assistant Registrar of the Gauhati High Court.
- 2. The above at SI. No.1 & 2, information asked for cannot be supplied due to following reason:-
 - For not complying with Rule 9(iii) of the Gauhati High Court
 - (Right to Information) Rules, 2008. The IPO so enclosed i) with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'The PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : IPO No 75F799443

R. A. Tapadal 05.04 Registrar (Judicial) & PIO Gauhati High Court.

No HC.XXXV- 01/2021-22/224/ RTI Dated .8./04/2021

To,

Mr. Debanjan Chowdhry Natun Para, Near Anand Apartment P.O & Dist- Bongaingaon - 783380

- 1. Please refer to your I.D. Number 01/2020-21 Dated 01/04/2021 addressed to undersigned regarding supply of information relating to maternity leave of Subordinate Court staff.
- 2. The information asked for is as follows.
 - The PIO cannot clarify or give opinion on maternity leave revocation at the time of promotion in between the maternity i) leave period, as FR&SR (Fundamental rules and Subsidiary rules of Govt. of Assam) is silent about maternity leave cancellation. Kindly note that under RTI Act, information as its exists only to be provided,
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. R. Tapadan Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

DC.

No HC.XXXV- 03/2021-22/2.26/ RTI Dated 19./04/2021

To,

Mr. Ajit Kumar Kuli Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 06/2021-22 Dated 08/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2019.
- The information asked for is as follows. The Copies of copy of your ACR for the year 2019 is attached herewith.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo:- 5 pages

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Received MAL: 21

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No HC.XXXV- 03/2021-22/ 225/ RTI Dated 19/04/2021

Mr. Utpal Burhagohain TO, Gauhati High Court, Guwahati.

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1. Please refer to your RTI application registered as I.D. Number 07/2021-22 Dated 08/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018 & 2019.

The Copies of copy of your ACRs for the year 2018 & 2019 is attached 2. The information asked for is as follows.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo: - 4 pages

R. A. Tapadal 19.04.21 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Received 41/21 (Utpal Buragohain) 21/4/21.

No HC.XXXV- 03/2021-22/ 2.24 RTI Dated 21./04/2021

To,

Î

Mr. Arnon Ezung Kohima, Nagaland

1. Please refer to your RTI application registered as I.D. Number 02/2021-22 Dated 05/04/2021 addressed to undersigned regarding furnishing copy of the letter/order of the Principal Seat, Guwahati in respect of the representation submitted by the petitioner of WP(C) 231/2016.

2. The information asked for is as follows,

There is no letter/order of this Registry available, on the decision taken on the aforementioned representation.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this

order.

21.04.24 Registrar (Judicial) & PIO <u>Gauhati High Court, Guwahati.</u>

No HC.XXXV- 4/2021-22/22/2/ RTI Dated 26./04/2021

To,

Mr. Thirumalai Dasan K Flat D 15-14, KG Signature City 200 ft Maduravoyal By pass Chennai, Tamilnadu-600095

- 1. Please refer to your I.D. Number 03/2020-21 Dated 07/04/2021 forwarded to undersigned for supply of misc. information regarding adjournment.
- The information pertaining to question No. 1 to 5 is not maintained by the Gauhati High Court or its Subordinate Courts.
 Kindly note that under RTI Act, information 'as it exists' only to be provided.
- 3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority, i.e., the Registrar General, Gauhati High Court, within 30 (thirty) days of the issue of this order.

ری ہے۔ تحریک کی یو نوب کی Registrar (Judicial) & PIO <u>Gauhati High Court, Guwahati.</u>

FORM 'D'

Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/229/ RTI Dated 2.6/04/2021

To,

Mr. Abdul Kuddus Dhubri Bar Association P.O. & Dist. – Dhubri -783301

- Please refer to your application I.D. No 20/2021-22 Dated 20/04/2021 Addressed to the undersigned regarding supply of information relating to designation of Human Rights Court.
- The information asked for cannot be supplied due to following reason:-
 - For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'The PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : IPO No 56C859145 & 56C859146

Registrar (Judicial) & PIO <u>Gauhati High Court.</u>

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FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

> No HC.XXXV- 03/2021-22/ 230/ RTI Dated 26/04/2021

To,

Mr. Abdul Zabbar Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 19/2021-22 Dated 09/04/2021 addressed to undersigned regarding supply of copy of minutes of Selection committee regarding assessment of the comparative merits based on ACRs of the AO(J) candidates appeared on interview dated 11/12/2020.
- The information asked for is as follows. The copies of minutes of the meeting of Departmental Promotion Committee held on 05/03/2021, in connection with the interview for selection for the post of AO(J) held on 11/12/2020, is attached herewith.
- 3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 2 pages

R. A. Tapadas

Registrar (Judicial) & PIO <u>Gauhati High Court, Guwahati.</u>



No HC.XXXV- 03/2021-22/2 31/ RTI Dated 26/04/2021

To,

Mr. Ramesh Ch. Das Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 17/2021-22 Dated **0**9/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018.
- The information asked for is as follows. The Copies of your ACR for the year 2018 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 2 pages

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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No HC.XXXV- 03/2021-22/232/ RTI Dated 26/04/2021

To,

Mr. Gunindra Nath Baishya Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 14/2021-22 Dated 09/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018 & 2019.
- The information asked for is as follows. The Copies of your ACRs for the year 2018 and 2019 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo:- 4 pages

R. A. Tapadal Registrar (Judicial) & PIO <u>Gauhati High Court, Guwahati</u>.



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> No HC.XXXV- 03/2021-22/938/ RTI Dated 26/04/2021

To,

Mr. Kaushik Chandra Medhi Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 09/2021-22 Dated 09/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2017, 2018 & 2019.
- The information asked for is as follows. The Copies of your ACRs for the year 2017, 2018 and 2019 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

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Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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No HC.XXXV- 03/2021-22/234/ RTI Dated 26/04/2021

To,

Mr. Jayanta Kumar Boro Gauhati High Court, Guwahati.

- 1. Please refer to your RTI application registered as I.D. Number 11/2021-22 Dated 09/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018 & 2019.
- 2. The information asked for is as follows. The Copies of your ACRs for the year 2018 and 2019 is attached herewith.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

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R. A. Tapadar 26.04.21 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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No HC.XXXV- 03/2021-22/235/ RTI Dated 26/04/2021

To,

Ms. Rashmita Arado Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 12/2021-22 Dated 09/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018 & 2019.
- The information asked for is as follows. The Copies of your ACRs for the year 2018 & 2019 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

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> No HC.XXXV- 03/2021-22/236/ RTI Dated 26/04/2021

To,

Mr. Robert L. Thiek Gauhati High Court, Guwahati.

- 1. Please refer to your RTI application registered as I.D. Number 13/2021-22 Dated 09/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018 & 2019.
- 2. The information asked for is as follows. The Copies of your ACRs for the year 2018 & 2019 is attached herewith.
- 3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this

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R. A. Tapadal

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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Form of supply of sidormation to the applicant (Bule 4(hr))

No HC.XXXV 03/2023 22/4 54 1971 Custord 24/54/2021

To,

Mr. Anup Baruah Gauhati High Court, Guwahati

- Please refer to your RTI application registered as LD. Numitier 36/38323-22 Dated 09/04/2021 addressed to undersigned regarding supply of costs of your ACR for the year 2018.
- The information asked for is as follows.
 The Copies of your ACR for the year 2018 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

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Registrar (Judicial) & PSO Gauhati High Court, Gumahati

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No HC.XXXV- 03/2021-22/238/ RTI Dated 26/04/2021

To,

Mr. Sibanta Duwarah Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 08/2021-22 Dated 09/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2017, 2018 & 2019.
- The information asked for is as follows. The Copies of your ACRs for the year 2017, 2018 and 2019 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo:- 6 pages

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Received Lusarat Bibarta 27/4/2021

No HC.XXXV- 03/2021-22/239/ RTI Dated 26/04/2021

To,

Mrs. Tanaz Yesmin Saikia Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 18/2021-22 Dated 19/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018.
- The information asked for is as follows. The Copies of your ACR for the year 2018 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

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Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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> No HC.XXXV- 03/2021-22/240 RTI Dated 26/04/2021

To,

Ms. Ipshita Dutta Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 10/2021-22 Dated 09/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018 & 2019.
- The information asked for is as follows. The Copies of your ACRs for the year 2018 and 2019 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

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Received with 28/04/21

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No HC.XXXV- 03/2021-22/24// RTI Dated 26/04/2021

Τ٥,

Mr. Himanshu Dutta Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 15/2021-22 Dated 09/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018 & 2019.
- The information asked for is as follows.
 The Copies of your ACRs for the year 2018 and 2019 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 4 pages

Registrar (Judicial) & PIO Gauhati High Court, Guwahati,

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FORM 'D' **Rejection Order** [Rule 4(iii)] No HC.XXXV- 01/2021-22/ 244 RTI

To,

Mr. Tirtha Sarathi Mukherjee Late Mrinal Mukherjee Opposite Ledo post office P.O.- Ledo Dist.- Tinsukia -786182

- Please refer to your application I.D. No 25/2021-22 Dated 04/05/2021 Addressed to the undersigned regarding supply of information relating to S.D.J.M., Margherita.
- 2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

Dated 08/06/2021

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'The PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : IPO No 21F352174

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Administrative Officer (Judl), Correspondence & RTI cell Gauhati High Court.

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/243/ RTI Dated 08/06/2021

To,

Mr. Dipjyoti Baishya C/o- Soneswar Baishya, Soalkuchi, near post office Road Dist.- Kamrup -781103

- Please refer to your application I.D. No 28/2021-22 Dated 20/05/2021 Addressed to the undersigned regarding supply of information relating to status of case number I.A.(Civil) 172/2019.
- 2. The information asked for cannot be supplied due to following reason:-

With reference to the above, this is to inform you that as per Rule 9 (ii) & (iii) of the Gauhati High Court (RTI) Rules, 2008, the application fee(Rs.10) is to be paid by cash / demand draft / pay order, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati and your application doesn't come with required fee.

Hence, your application is rejected for not complying with Rule 9 (ii) &(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

You may re-submit your application rectifying the deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

ES 90/720/22/N

Administrative Officer (Judl), Correspondence & RTI cell Gauhati High Court.

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No HC.XXXV- 01/2021-22/244/ RTI Dated 15./06/2021

To,

1

Mr. Pranjal Konwar Late Pronob Konwar Sepon, Derdighat Charaideo, Assam - 785673

- 1. Please refer to your I.D. Number 05/2020-22 Dated 08/04/2021 addressed to undersigned regarding supply of information relating to case no. Writ Petition (c) 4686/2020.
- The information asked for is as follows.
- (i) & (ii) As per RTI Act 2005, only information is to be furnished, the PIO cannot render reason, opinion or advice.
- It is a computer generated date, which does not guarantee the (iii)
- As it is a hypothetical query, the PIO cannot reply to this query (iv)under RTI Act.
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

ع . ۲۰۰۵ می رو . ۵۶۰۷ Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

<u>N.B.-</u> Kindly note that due to Covid-19 restriction, the information could not be furnished within stipulated time frame of RTI application.

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No HC.XXXV- 03/2021-22/245/ RTI Dated /.8/06/2021

To,

Mr. Dhrubajyoti Mahanta Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 24/2021-22 Dated 23/04/2021 addressed to undersigned regarding supply of copy of your ACR for the year 2018.
- The information asked for is as follows.
 The Copies of your ACRs for the year 2018 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo:- 2 pages

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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No HC.XXXV- 01/2021-22/244 RTI Dated 22/06/2021

To,

Mr. Mohit Raj Bhatia L64 Kalkaji, New Delhi-110019

- Please refer to your I.D. Number 21/2020-21 Dated 21/04/2021 addressed to undersigned regarding supply of information relating to Fast Track Special Court (FTSC).
- The information asked for is as follows.

SI n0	District	Presiding Officer	Pendency of cases under POCSO Act, 2012 as on 31/05/2021
1	Baksa	Mridu chanda Bordoloi, Addl. Sessions Judge cum Special Judge, Pocso Act.	125
2	Karbi Anglong	Kalyanjit Saikia, Audi. Sessions Judge cum Special	161
3	Cachar	Judge, Pocso Act. Angjeeta Mahanta, Addl. Sessions Judge cum Special Judge, Pocso Act.	136
4	Sonitpur	Nasim Akhtar, Aduli. Sessions Judge cum Special Judge Porso Act.	
5	Kokrajhar	Chandranshu Chaturveuy, Addl. Sessions Judge cum Special Judge, Pocso Act.	
6	Nalbari	Munmun B. Sharma, Addi. Sessions Judge cum Special Judge Pocso Act.	
7	Nagaon	Pijush Pratim Bairagi, Addl. Sessions Judge cum Special Judge, Pocso Act.	395 I

Q No. 2 & 3)- The sought for information as follows:-

23.6-21

No HC.XXXV- 01/2021-22/ 248 RTI Dated 22./06/2021

To,

Mr. Abdul Kuddus Dhubri Bar Association P.O. & Dist. – Dhubri -783301

1. Please refer to your I.D. Number 27/2021-22 Dated 05/05/2021 addressed to undersigned regarding supply of information relating to designation of Human Rights Court.

2. The information asked for is as follows.

a) The Judicial department of Govt. of Assam, in consultation with the Chief Justice of the Gauhati High Court designated; "District Judges/ Addl. District Judges on the Civil side and Session Judges/ Addl. Session Judges on the Criminal side (as the case may be) as Special Judge, Human Rights Court, under Section 30 of the Protection of Human Rights Act, 1993" dated JDJ(E)62/2000/153 notification Govt. Vide

16/09/2011.(attached herewith)

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

23-6-21

72.06.7 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

<u>N.B.-</u> Kindly note that due to Covid-19 restriction, the information could not be furnished within stipulated time frame of RTI application.

OK

> No HC.XXXV- 4/2021-22/25 / RTI Dated 24,/06/2021

To,

Mr. Rajinder K. Singla 102, Sector-23-A, Chandigarh, Punjab-160023

1. Please refer to your I.D. Number 22/2021-22 Dated 21/04/2021 forwarded to undersigned for supply of misc. Information regarding privileges of High Court Judges and Subordinate Court Judges.

The Information asked for is as follows.

1,2,8,3

The privileges and limits of spending of the Hon'ble High Court Judges are governed by the "ACT AND RULES GOVERNING THE SERVICE CONDITIONS OF HIGH COURT JUDGES" (published by Ministry of law and Justice on 5th April, 2016). A summary copy of entitlement of Hon'ble Chief Justice and Hon'ble sitting Judges of the Gauhati High Court is attached herewith.

The facilities provided to the Judicial Officers serving in Assam are governed by the Assam Judicial Service Rules, 2003, and Assam Judicial Service Rules (Amendment), 2016 (published by Judicial Department of Assam on 17th Feb, 2003 and 12th Dec, 2016 respectively).

The abovementioned documents are voluminous (total 93 pages) and hardcopies of the same will be furnished to you on payment of Rs.465 (93*5/- per page), through cash or Demand draft or IPO paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati.

<u>4:-</u> Does not relate to the Gauhati High Court.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo :- as mentioned above

1200-78-6-21

P. A. Tapadede Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

N.B.- Kindly note that due to Covid-19 restriction, the information could not be furnished within stipulated time frame of RTI application.

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No HC.XXXV- 4/2021-22/252 / RTI Dated 28./06/2021

To,

Mr. Rajeev Shukla Village post-Amiliya Block Sihawal, Dist-Sidhi Madhya Pradesh- 486670

- Please refer to your I.D. Number 23/2021-22 Dated 21/04/2021 forwarded to undersigned regarding pendency of Land dispute cases at The Gauhati High court and Subordinate courts under its jurisdiction.
- The available information asked for is as follows. Number of land dispute cases disposed and pending for the year 2020.

Gauhati High Court Bench	Number of pending cases as on 31/12/2020	No of cases disposed during the year 2020	
Principal Seat	1044	117	
Kohima Bench	18	02	
Aizwal Bench	45	-	
Itanagar Bench	227	62	

Sub ordinate courts under the Gauhati High Court.

State		No of cases disposed during the year 2020	
Assam 23820		2093	
Nagaland	68	-	
Mizoram	485	77	
Arunachal Pradesh	290	30	

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order.

REPEUS 28-6-21

Registrar (Judicial) & PIO Gauhati High Court, Guwahati,

<u>N.B.-</u> Kindly note that due to Covid-19 restriction, the information could not be furnished within stipulated time frame of RTI application.

No HC.XXXV- 01/2021-22/253/ RTI Dated 2.9/06/2021

To,

Kabitan Nessa Late Afsar Ali bologarah, P.S. Dhula P.O.-Kharupetia, Darrang Assam.

- Please refer to your I.D. Number 29/2020-21 Date15/06/2021 addressed to undersigned regarding supply of information relating defect of the MFA Appeal no- 9463/2020.
- 2. The information asked for is as follows.
 - i) The Hon'ble Chief Justice of Gauhati High Court has not passed any order in respect of MFA Appeal no- 9463/2020. However, the case record has not been sent to Bench section for listing the same due to non-service of notice to the Caveator, hence, the matter is now pending as defective.
 - ii) & iii) As per Gauhati High Court Rules maximum period can be granted by the Registry is 7(seven) days, after which the matter is to be placed before Lawzima Court. However, due to ongoing pandemic situation, matter has not been placed before Lawzima Court for directing the appellant to rectify the same.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

21-6-21

P. A. Tapadal Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

No HC.XXXV- 01/2021-22/254/ RTI Dated 2.9/06/2021

To,

Mr. Rajiv Kalita Gauhati High Court, Itanaar Permanent Bench D-Sector, Naharlagun, Papumpare, A.P.-791110

- 1. Please refer to your I.D. Number 26/2021-22 Dated 05/05/2021 addressed to undersigned regarding supply of information relating to Pay-scale, perks & other benefits of the post of Assistant Registrar and Librarian-cum-Research Officer under the establishment of Gauhati High Court.
- 2. The information asked for is as follows.
 - a) Pay-scale of Assistant Registrar and Librarian-cum-Research Officer is as follows

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Designation	Pay band	Scale	Grade pay	
Assistant	4	30000- 110000	14500	1250
Registrar Librarian-cum-	4	30000-	14500	1250
Research Officer		110000		

Regarding perks and other benefits, both the Officers are entitled to reimbursement of telephone bill up to Rs. 500/- per month.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

20.60

12. A. Tapada Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

N.B.- Kindly note that due to Covid-19 restriction, the information could not be furnished within stipulated time frame of RTI application.

<u>FORM 'D'</u> Rejection Order [Rule 4(iii)] No HC.XXXV- 01/2021-22/2<u>4</u>7/ RTI Dated <u>2.2</u>/06/2021

To,

Mr. Surajet Dev Choudhry Officer of Jata Motors finance Ltd, Godrej Building, 2nd Floor, Ulubari, Guwahati-781007

- Please refer to your application I.D. No 30/2021-22 Dated 16/06/2021 Addressed to the undersigned regarding supply of information relating to case number Crl. Revision 735/2002 and Misc case 69/2003.
- The information asked for cannot be supplied due to following reason:-
 - For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : IPO No 52F110575

R. A. Rapadal 22.06.21 Registrar (Judicial) & PIO Gauhati High Court.

23-6-21

EORM 'D' Rejection Order [Rule 4(iii)] No HC.XXXV- 01/2021-22/249/ RTI Dated 3:4./06/2021

To,

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1 10 M

Mr. Jayanta Deka S/o- Late Nabin Deka MNG Road(Rajapam), Ward no-9 Mangaldai Town-784125

- Please refer to your application I.D. No 32/2021-22 Dated 19/06/2021 Addressed to the undersigned regarding scientific basis of the Gauhati High Court covid related notification.
- The information asked for cannot be supplied due to following reason:-

18.2- The information sought does not fall under the definition of **'Information**' as per section **2** (f) of the RTI Act, 2005. Hence, the PIO cannot render opinion, advice or reason in this regard.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

> Registrar (Judicial) & PIO Gauhati High Court.

28-6-21

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/250/ RTI Dated 24/06/2021

To,

Mr. Sunil kumar S/o- T.N. Agarwal Quarters No-CD-605/Sec-2, P.S.- Dhurwa, Dist- Ranchi Pin- 834004

- Please refer to your application I.D. No 31/2021-22 Dated 16/06/2021 Addressed to the undersigned regarding supply of Xerox copy of Judicial Service examination answer sheet, 2003.
- The information asked for cannot be supplied due to following reason:
 - i) For not complying with Rule 9(iii) of the Gauhati High Court
 - (Right to Information) Rules, 2008. The IPO se enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : IPO No 54F13019

Registrar (Judicial) & PIO Gauhati High Court.

28-6-21

> No HC.XXXV- 4/2020-21/255/ RTI Dated 1.3./07/2021

Τo,

Mr. Gaurab Dutta Rani Bagan Housing complex, Pasupati Apt. Fl.101, Beltola tiniali Guwahati – 781028.

- Please refer to your I.D. Number 34/2021-22 Dated 24/06/2021 forwarded to undersigned regarding information regarding current status of case no WP(C) 1625/2019.
- 2. The information asked for is as follows.

The said Writ petition was listed on 29/01/2021 before Hon'ble Justice Manish Choudhry in admission column and the Hon'ble Court granted 2(two) week time to file affidavit-in -reply.

Further it is pertinent to mention here that due to Covid-19 pandemic situation the Hon'ble Court is taking only urgent matters, as such the case was not listed before the Hon'ble Court.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. n. Tapada 13.07.21 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/256 /RTI Dated Guwahati, 14/07/2021

- From : Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001
- To : The District and Sessions Judge, Goalpara, Assam.

Sub: Request for information under Right to Information Act, 2005.

RTI application by Ms. Laxmi Rani Saha, Regd. Vide 38/2021-22 dtd Ref: 12/07/2021.

Sir,

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it

With reference to the above, I am forwarding herewith a RTI application dated 29/06/2021 received from Smti Laxmi Rani Saha, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours Faithfully,

R. A. Tapadul

Encl: As stated above.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati NIN

Memo No. No. HC.XXXV -14/2021-22/ 257 / RTI, dated the 14/07/2021 Copy to:

Ms. Laxmi Rani Saha, 19/A, Nivedita Road, Ward no.3, P.O.-Pradhan Nagar, Siliguri, Darjeeling-734003. She is requested to approach the abovementioned PIO for getting the information in respect of her query.

R. A. Tapadal Registrar (Judicial) & PIO Gauhati High Court, Guwahati N: N/121



> No. HC.XXXV -02/2020-21/26 7/ RTI Dated 20/07/2021

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.

To : Ms. Bidisha Kakati Guwahati, Kamrup(M).

Sub: Information under RTI Act.

Ref: Your RTI application dated 16/07/2021 (Regd. ID No. 44/2021-22 dated 16/07/2021)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

<u>Reply to query</u>: Photocopies of Answer Script in respect of AJS Grade-III, 2020, is ready to be provided as per your request. You are to pay cost of Rs. 60/-(Rupees Sixty) only (i.e. @ Rs. 5/- per sheet x 12 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Received Biolishes besterti.

Yours sincerely, R. ક. ૨૦૦૦૦ ગેલ્પ્ ૨૦૦૦૨ ૨૧ Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/2<u>4</u>C/ RTI Dated 3Q/07/2021

To,

Mr. Vinod Kr. Ukey Cause list Section, High Court of Chattisgarh

- Please refer to your application I.D. No 41/2021-22 Dated 16/07/2021 Addressed to the undersigned regarding supply of information relating to appointment and service rule of employees of Gauhati High Court.
- The information asked for cannot be supplied due to following reason:-
 - For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : IPO No 20G165860

Registrar (Judicial) & PIO Gauhati High Court.

Recieved A. 21. 21.7.21. Es 901715096 IN.

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No. HC.XXXV -02/2020-21/271/ RTI Dated 20/07/2021

- From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.
- To : Shri Ikbal Hussain Laskar Hatigaon, Guwahati
- Information under RTI Act. Sub:
- Your RTI application dated 29/06/2021 (Regd. ID No. 36/2021-22 dated 29/06/2021) Ref:
- Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query: Photocopies of Answer Script in respect of AJS Grade-III, 2020, is ready to be provided as per your request. You are to pay cost of Rs. 730/-(Rupees Seven hundred thirty) only (i.e. @ Rs. 5/- per sheet x 146 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Priver AD 322

Yours sincerely, 2. A. Topadash 20.04.21 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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FORM 'E'

No. HC.XXXV -02/2020-21/272 / RT Dated 2.£/07/2021

- From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.
- To : Ms. Shilpa Mour, Mour Building, Near Hotel Maitri Residency Paltan Bazar, Guwahati-781008
- Sub: Information under RTI Act.
- Ref: Your RTI application dated 23/07/2021 (Regd. ID No. 47/2021-22 dated 23/07/2021)

Madam,

With reference to the subject cited above, I am to inform you that the Photocopies of answer script in respect of AJS Grade-III main examination, 2020, will be provided on the payment of a fee of Rs. 470/- only (i.e. @ Rs. 5/- per sheet x 94 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008. You may also pay the fee in cash and collect the same from the RTI Cell, Gauhati High Court.



> No. HC.100XV -02/2020-21/2-7 5 / RTI Dated 27./07/2021

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.

To Mrs. Suraya Rahman House no-42, Journalist Colony Kahilipara, Guwahati.

Sub: Information under RTI Act.

Ref: Your RTI application dated 23/07/2021 (Regd. ID No. 45/2021-22 dated 23/07/2021)

Madam,

With reference to the subject cited above, I am to inform you that the Photocopies of answer script in respect of AJS Grade-III main examination, 2020, will be provided on the payment of a fee of Rs. 780/- only (i.e. @ Rs. 5/- per sheet x 156 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008. You may also pay the fee in cash and collect the same from the RTI Cell, Gauhati High Court.

Reveved Angelo Prophoollo Minj 30/7/21

Yours sincerely, Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

FORM 'D' Rejection Order [Rule 4(iii)] No HC.XXXV- 01/2020-21/216/ RTI Dated 02/08/2021

To,

Mr. Manojit Kumar Paul Office of the Director of Census Operations Ministry of Home affairs, Assam Achyut Plaza, Bhangagarh-781005

- Please refer to your I.D. Number 48/2020-21 Dated 16/07/2021 addressed to the undersigned, with vague query.
- The information asked for cannot be supplied due to following reason:-
 - For not complying with Rule 3(d) of the Gauhati High Court (Right to Information) Rules, 2008, which clearly states that:

"The information requested for shall be sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt."

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within thirty days of the issue of this order.

R. A. Tapadoe 02.08.21 Registrar (Judicial) & PIO Gauhati High Court.

> No HC.XXXV- 4/2021-22/ 233/ RTI Dated 4./08/2021

To, Ms. Vijaylakshmi 128/91 West Ponnurangam Road RS Puram, Pin-641001 Tamilnadu

- Please refer to your I.D. Number 37/2020-21 Dated 29/06/2021 forwarded to undersigned regarding misc. information about retired High Court Judges.
- The information asked for is as follows.

Query no. 3- first part of the question demands opinion of the PIO and under RTI Act, the PIO cannot render his opinion as information.

As for second part of the question, no case related to the operation of Article 220/124 has been filed in the Gauhati High Court till date.

<u>Query no. 4 –</u> A list of retired Gauhati High Court Judges who are posted in various government posts is enclosed herewith.

Query no. 5 – Question doesn't relate to the Gauhati High Court.

Query no. 6 &7- No such case has been filed in the Gauhati High Court till date.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

> Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

<u>N.B.-</u> Kindly note that due to Covid-19 restriction, the information could not be furnished within stipulated time frame of RTI application.

> No HC.XXXV- 01/2021-22/278/ RTI

To, Mr. Tirtha Sarathi Mukherjee Late Mrinal Mukherjee Opposite Ledo post office P.O.- Ledo Dist.- Tinsukia -786182

- 1. Please refer to your I.D. Number 42/2020-21 Dated 16/07/2021 addressed to undersigned regarding supply of information relating to Judicial Officer of Subordinate Court.
- The information asked for is as follows.
 - 2) For the present JMFC-cum-Munsiff, Margherita, this is her first
 - 3) The respective District Judge supervises the performance of the Judicial Officers under his/her control. This includes examination of the orders/judgments passed by the Judicial Officers.
 - 4) No SOPs have been formulated with regard to posting of newly appointed Judicial Officers.
 - 5) In the last five years, Hon'ble Mr. Suman Shyam, former portfolio Judge for Tinsukia district inspected the judicial courts of Tinsukia district on 04/07/2019 and thereafter, Hon'ble Mr. Manojit Bhuyan former portfolio Judge for Tinsukia district inspected the judicial courts of Tinsukia district on 18.01.2020 and 02.11.2020.
 - 6) Gauhati High Court formulated an "Action plan for reduction of five years or more old pending cases" vide Order No-24 dated 24th April,2013.
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

A. A. Tapadas Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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> No HC.XXXV- 01/2021-22/279/ RTI Dated .6../08/2021

To,

Mr. Khabirul Islam Mazumder, Advocate, Gauhati High Court.

- 1. Please refer to your I.D. Number 40/2021-22 Dated 12/07/2021 addressed to undersigned regarding supply of information relating to representation submitted by members of eCourts services.
- 2. The information asked for is as follows.
 - i) The matter is pending with the Govt. of Assam.
 - Representation dtd 09/05/2017 has been forwarded to the Govt.
 of Assam for necessary action and copies of communication (Letter dtd 08/10/2018 and 07/01/2021) are attached herewith.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo:- 9 pages.

Recuried N.I. Nound

No HC.XXXV- 01/2021-22/ 280/ RTI Dated 6.../08/2021

To,

Mr. Partha Saikia, Court Master, Gauhati High Court.

- Please refer to your I.D. Number 52/2021-22 Dated 31/07/2021 addressed to undersigned regarding supply of copies of ACR for the year 2016, 2017 and 2018.
- 2. The copies of information sought for are enclosed herewith.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo:- 15 pages.

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Marab Delia. 6.8.21

No HC.XXXV- 01/2021-22/28 // RTI Dated I.I../08/2021

To,

Mr. Amir uddin Ahmed Saroj Residency, flat no-5A Block-II, Sixmile, F.A. Ahmed Road Guwahati -781022

- 1. Please refer to your I.D. Number 43/2021-22 Dated 16/07/2021 addressed to undersigned regarding supply of information relating to vacancy for the posts of the Selection Grade District & Sessions Judge.
- 2. The information sought for is enclosed herewith.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo:- 1 page

R. A. Tapadal

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FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

To,

Mr. Sunil Kumar S/o- T.N. Agarwal Quarters No-CD-605/Sec-2, P.S.- Dhurwa, Dist- Ranchi, Pin- 834004

- 1. Please refer to your I.D. Number 49/2021-22 Dated 27/07/2021 addressed to undersigned regarding supply of information relating to copies of answer sheets of Judicial Service Examination, 2003.
- 2. The information asked for is as follows.
 - i) The answer sheet of Judicial Service Examination of 2003 are not available with the Recruitment cell of this Registry.
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Recienced Jour 2

13.08. V Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

> No HC.XXXV- 01/2021-224283/ RTL Dated 16/08/2021

To,

Mr. Shahbaz Ahmed, House No- 13, Rajdhani Masjid Path, P.O.- Sachibalaya, P.S.-Dispur Guwahati- 781006

- 1. Please refer to your I.D. Number 54/2021-22 Dated 04/08/2021 addressed to undersigned regarding supply of information relating to vacancies for the post of Stenographer.
- 2. The information asked for is as follows.
 - Total number of vacancies for the post of Stenographers in the Principal Seat of Hon'ble Gauhati High Court.

Grade of the stenographer	Vacancies			
	Direct recruitment	Departmental Recruitment	Total	
Private Secretary (Grade-I)	02	0	02	
Senior Personal Assistant (Grade-II)	05	0	05	

- The vacancy position of Subordinate Courts is maintained by the concerned Subordinate Court and is not available with the Gauhati High Court Registry.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadan

No. HC.XXXV -02/2020-21/284/ RTI Dated I.1./08/2021

- From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.
- To : Mr. Nalson Baro Vill- Manuhmari Kachari P.O.- Sirajuli, Udalguri

Sub: Information under RTI Act.

Ref: Your RTI application dated 28/07/2021 (Regd. ID No. 51/2021-22 Dated 28/07/2021)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2020, is ready to be provided as per your request. You are to pay cost of Rs. 80/-(Eighty) only (i.e. @ Rs. 5/- per sheet x 16 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely, R. A. Tupoder Registrar (Judicial) & PIO Gauhati High Court, Guwahati. Keeeived on behalf Not and Dini

No HC.XXXV- 01/2021-22/285/ RTI Dated 1.7./08/2021

To, Ms. Jaysree Borgohain Panoi path, Mancotta Road Near TV Centre, Dibrugarh.

- 1. Please refer to your I.D. Number 42/2020-21 Dated 16/07/2021 addressed to undersigned regarding supply of information relating to cadre status of System Assistant.
- The information asked for is as follows.

1), 2) and 3): Service rule of System Assistants are governed by "the Gauhati High Court and District courts, e-court (Recruitment and Promotion) Service rules, 2015", where there is no indication for status of

cadre for the post of System Assistants. Hence, Rule 32(Interpretation) of the said Service Rule may

be followed here, which stated that; "If any question arises relating to the interpretation of these rules, the

decision of the Government shall be final." 4 The question demands interpretation hence the PIO cannot render his

opinion in this regard as information.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

> Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Pece in 2000 17-8-21

Letter returned as address not found, then sentride e-mail. on 2/9/21

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

OR

No. HC.XXXV -02/2020-21/2 %/ RTI Dated 17/08/2021

- From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.
- To : Mr. Anisur Ahmed Ward no-04, Gauripur Dhubri-783331

Sub: Information under RTI Act.

Ref: Your RTI application dated 17/07/2021 (Regd. ID No. 53/2021-22 Dated 31/07/2021)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2020, is ready to be provided as per your request. You are to pay cost of Rs. 80/-(Eighty) only (i.e. @ Rs. 5/- per sheet x 16 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI C**q**I, Gauhati High Court.

Alan And Hondo al colleged Alan And Hondo al 1717 (M)

Yours sincerely, Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

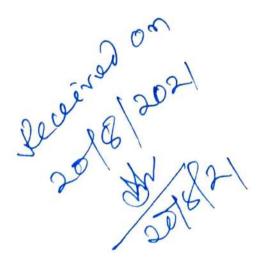
EORM 'D' Rejection Order [Rule 4(III)] HC.No XXXV- 01/2021-22/28/7/ RTI Dated 17./08/2021

To,

Mr. Jitendra Kumar Deuri Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 39/2021-22 Dated 12/07/2021 addressed to undersigned regarding supply of information relating to final remarks on ACR of all candidate appeared at the A.O.(J) post interview dated 11/12/2020.
- 2. The information sought for has been denied on the ground of section 8(e) and "personal information" clause of RTI Act 2005. An order in this regard has been attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo:- 1 page.



No HC.XXXV- 01/2021-22/2 88/ RTI Dated .17./08/2021

To,

Ms. Khushboo Damani House No-06, Near Bihutoli, Rajgarh Girls High School Guwahati-781007

- Please refer to your I.D. Number 50/2021-22 Dated 28/07/2021 addressed to undersigned regarding supply of copies of answer sheets of Paper-V of AJS Grade-III examination, 2020.
- 2. The photocopies of answer sheet as sought for by you are enclosed herewith.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo:- 6 pages.

R. A. Tapada IF. 08.2) Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Receive & 2024 12-08-2024

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/) \$9 /RT3 Dated Guwahati, 1\$/08/2021

From : Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To : The District and Sessions Judge, Karimganj, Assam.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Manab Bhattacharjee forwarded by Ministry of Law and Justice, Regd. Vide 57/2021-22 dtd 13/08/2021.

Madam,

With reference to the above, I am forwarding herewith a RTI application dated 21/05/2021 received from Mr. Manab Bhattacharjee, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

Encl: As stated above.

16.08.21 Registrar (Judicial) & PIO Gauhati High Court, Guwahati

R. A. Tapadal

Memo No. No. HC.XXXV -14/2021-22/ 290 / RTI, dated the 15/08/2021 Copy to:

Mr. Manab Bhattacharjee, Dr. SP Road, Badarpur, Karimganj, 788806. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/29/ RTI Dated 16./08/2021

To,

Mr. A. Razzak, President (Hony.), Pacifist Foundation. Hatigaon, Kamrup(M)

- Please refer to your application I.D. No 58/2021-22 Dated 16/08/2021 Addressed to the undersigned regarding supply of information relating to ACR and service rule of employees of Subordinate Courts of Assam.
- 2. The information asked for cannot be supplied due to following reason:-
 - For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Pay & Accounts Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : IPO No 52F115230

Registrar (Judicial) & PIO Gauhati High Court.

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THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/2 42/RTI Dated Guwahati, 18./08/2021

- From : Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001
- To : The District and Sessions Judge, Goalpara, Assam.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Ms. Laxmi Rani Saha forwarded by Ministry of Law and Justice, Regd. Vide 56/2021-22 dtd 13/08/2021.

Sir,

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With reference to the above, I am forwarding herewith a RTI application dated 28/06/2021 received from Smti Laxmi Rani Saha, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours Faithfully,

Encl: As stated above.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/293/RTI, dated the \\$/08/2021 Copy to:

Ms. Laxmi Rani Saha, 19/A, Nivedita Road, Ward no.3, P.O.-Pradhan Nagar, Siliguri, Darjeeling-734003. She is requested to approach the abovementioned PIO for getting the information in respect of her query.

No HC.XXXV- 03/2021-22/294/ RTI Dated 19/08/2021

To,

Mr. Abdul Zabbar Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 35/2021-22 Dated 28/06/2021 addressed to undersigned regarding supply a copy of marks given on the basis of ACRs, of all the candidates appeared on interview dated 11/12/2020 for the post of A.O.(Judl.).
- 2. The copy of the information asked for is attached herewith.

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3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

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19. 8. Tapadah

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No HC.XXXV- 03/2021-22/29 RTI Dated 23/08/2021

To,

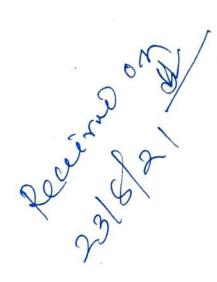
Mr. Jitendra Kumar Deuri Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 66/2021-22 Dated 20/08/2021 addressed to undersigned regarding supply a copy of marks given on the basis of ACRs, of all the candidates appeared in interview dated 11/12/2020 for the post of A.O.(J).
- 2. The copy of the information sought for is attached herewith.

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 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo:- 1 page.



FORM D

Rejection Order

[Rule 4(iii)]

No HC XXXV 01-2021 22 # 16 111 Dated 23/08/2021

To,

Mr. Satya Prasad Barua, House no-44, Hemgiri Path Ashram Road, Ulubari Guwahati-781007

- Please refer to your application I.D. No 64/2021-22 Dated 20/08/2021 Addressed to the undersigned regarding supply of information relating to cost of police personals and civil Nazir for executing a decree.
- The information asked for cannot be supplied due to following reason:-
 - For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "SPIO, Office of the Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : IPO No 52F110162

Registrar (Judicial) & PIO Gauhati High Court

4-8-21

> No HC.XXXV- 01/2021-22/297/ RTI Dated 24/08/2021

To,

Mr. Dipjyoti Baishya C/o- Soneswar Baishya Soalkuchi, Near Post office road Kamrup(R), 781103

- 1. Please refer to your I.D. Number 55/2020-21 Dated 05/08/2021 addressed to undersigned regarding supply of information relating to case no I.A. 172/2019.
- 2. The information asked for is as follows.
 - 1) Abovementioned case has been disposed on 17/08/2021 due to nonprosecution.

2) and 3) I.A. 172/2019 was listed on 17/08/2021 and was dismissed due to non-prosecution.

<u>4</u>) As the case was first listed on 17/08/2021, furnishing certified copies of any order prior to the date of application, i.e., 09/02/2021 does not arise.

 The case was listed on 17/08/2021 and it was dismissed due to nonprosecution.

6) Said mention memo is defective as per Notification 61, dated 13/10/2006.

7) the query not being specific as required under Rule 3(d) of the Gauhati High Court Rules, 2008, the reply cannot be furnished under the R**T**I Act, 2005.

8) & 9) The question demands opinion of the PIO, which cannot be furnished under the RTI Act 2005.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

n. A. Tapadar 24. 04 + 4 Registrar (Judicial) & PIO Gauhati High Court, Guwahati. 2u.

2001 ved 25-08-2021 25-08-2021

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Form of supply of information to the applicant [Rule 4(iv)]

> No HC.XXXV- 03/2021-22/2021 RTI Dated 2.5/08/2021

To,

Mr. Dhruba Jyoti Goswami Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 65/2021-22 Dated 20/08/2021 addressed to undersigned regarding supply a copy of marks given on the basis of ACRs, of all the candidates appeared in interview dated 11/12/2020 for the post of A.O.(J).
- 2. The copy of the information sought for is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 1 page.

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THE GAUHATI HIGH COURT (HIGH COURT OF ASIGAM, NACIAL AND MICORIAN AND ADDIVIDUAL PROJECT OF NO. HC. XXXX . 14/2021 22/2 44 /97

Dated Gumahati, k/s/38/2021

From : Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

Shri Kago Apey To

Sub:

Assistant Registrar(Admin)/PIO Gauhati High Court Itanagar Permanent Bench. Naharlagun, Arunachal Pradesh. Request for information under Right to Information Act, 2005. RTI application by Mrs. Yana Riba, Regd. Vide 75/2021-22 dtd 23/08/2021.

Ref:

With reference to the above, I am forwarding herewith a RTI application Sir, dated 26/07/2021 received from Mrs. Yana Riba, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours Faithfully, 2. A. Tapadala 21.09.21 Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Encl: As stated above.

No to to

Memo No. No. HC.XXXV -14/2021-22/ 300 / RTI, dated the 35/08/2021

Mrs. Yana Riba, Paktu Aalo, West siang, 791001. She is requested to approach the abovementioned PIO for getting the information in respect of her query.

H. A. Tapidally 15.08.11 Registrar (Judicial) & PIO Gauhati High Court, Guwahati

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH) NO.HC.XXXV - 14/2021-22/501 /RTI Dated Guwahati, 26./08/2021

- Srl Rafique Ahmed Tapadar From : Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001
- The Commissioner of Police To : M.G. Road, Panbazar, Guwahati, Assam.

Request for information under Right to Information Act, 2005.

RTI application by Mr. Satya Prasad Barua, Regd. Vide 83/2021-22 dtd Sub: Ref: 26/08/2021.

Sir,

provided .

With reference to the above, I am forwarding herewith a RTI application dated 26/08/2021 received from Mr. Satya Prasad Barua, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours Faithfully,

26.08.21

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Encl: As stated above.

Memo No. No. HC.XXXV -14/2021-22/ 302 / RTI, dated the 26/08/2021 Copy to:

Mr. Satya Prasad Barua, House no-44, Hemgiri Path, Guwahati-7810071. He is requested to approach the abovementioned PIO for getting the information in respect of hIS query.

Received 7 Jan 2021

12. A. Tapadas Registrar (Judicial) & PIO Gauhati High Court, Guwahati

No HC.XXXV- 01/2021-22/303/ RTI Dated .4./09/2021

To,

Mr. Ram Kumar Das S/o- Khagen ch. Das Near Aryan International School Hajo, Kamrup(R), Pin - 781102

- Please refer to your I.D. Number 59/2021-22 Dated 18/08/2021 addressed to undersigned regarding genuineness of SC caste certificate of Minakshi kalita Dewan, stenographer of C.B.I. Court.
- This is to inform you that there is no such candidate named Manashi Kalita Dewan, however there is a candidate named Manashi Kalita, who was selected from "Unreserved Category". (List of selected candidates and their respective categories are attached herewith).

Hence, the question genuineness of SC caste certificate of the concerned candidate does not arise.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo:- as stated. (2 pages)

R. p. ૨૦૧૧૦૦ •૨. ૦૧ પ Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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To,

Mr. N. Dharmendran 36-2, Marriamman Koil ST No.6, Dadagapatti, Salem Tamilnadu- 636006

- 1. Please refer to your I.D. Number 78/2020-21 Dated 26/08/2021 forwarded to undersigned regarding misc. information about Court holiday and employees leave.
- 2. The information asked for is as follows.

Calendar indicating holidays of the Gauhati High Court and Subordinate Court under its jurisdiction are prepared by the Gauhati High Court, Principal Seat. (Sample calendar is attached herewith)

Employees of Courts can avail casual leave of 12 days for a year, while earned leave depends upon number of days credited against concerned employee's years of service, i.e. 30 days per year.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo:- As stated.

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No HC.XXXV- 4/2021-22/306/ RTI Dated 7.../09/2021

To,

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Mr. Shivam Shiddharth D4 Indigo Residency Pradhan pura Salagura Siliguri, West Bengal- 734008

- Please refer to your I.D. Number 70/2020-21 Dated 20/08/2021 forwarded to undersigned regarding misc. information about Commercial Court establishment.
- 2. The information asked for is as follows.

<u>1.2.3 and 4</u>:- The Govt. of Assam on the recommendation of the Gauhati High Court and vide Notification dated 13/02/2019 has designated the Courts of all Civil Judges, Sr. Division as Commercial Courts and Courts of District Judges in all the district of Assam as Appellate Court at the District level

Number of designated Commercial Courts- 29

Number of designated Appellate Court- 29

Name of the districts as follows:-

Baksa / Barpeta / Bongaigaon / Cachar / Charaideo / Chirang / Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Hojai / Jorhat / Kamrup(M) / Kamrup / Karimganj / Karbi Anglong / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri.

Number of designated Commercial Courts at Nagaland- 1 (Kohima)

Number of designated Commercial Courts at Mizoram – 2

(Aizawl and Lunglei)

Number of designated Commercial Courts at Arunachal Pradesh – 1 (Yupia)

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Registrar (Judicial) & PIO

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EORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/307/ RTI Dated 14./09/2021

To,

Mr. Manindra Mazumdar O/o District & Sessions Judge, Dhubri P.O. & P.S-Dhubri, Pin-783301

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- Please refer to your application I.D. No 90/2021-22 Dated 07/09/2021 Addressed to the undersigned regarding supply of information relating to departmental promotion of Stenographer Grade-I.
- The information asked for cannot be supplied due to following reason:-

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through 'Court Fee', ought to have been paid through cash/Demand Draft/Pay order. The Demand Draft/IPO shall be in favour of Registrar General, Gauhati High Court & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The Court fee so enclosed with your application is returned herewith. You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : as stated.

الان من حطر معک الان من من Registrar (Judicial) & PIO <u>Gauhati High Court</u>,

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No HC.XXXV- 4/2021-22/ 308/ RTI Dated 14./09/2021

To,

Mr. Arjun Parmar, 65, Samachar Apartment Sahakarita marg, Mayur vihar Phase -1, New delhi-110091

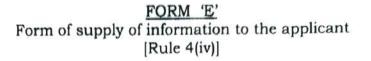
- Please refer to your I.D. Number 79/2020-21 Dated 26/08/2021 forwarded to undersigned regarding information about pendency of case related to PIL filed in respect of medical termination of pregnancy by rape victims.
- 2. The information asked for cannot be furnished as the computer database of the Gauhati High Court, do not have separate code in respect of PIL filed for medical termination of pregnancy by rape victims.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadak

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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No HC.XXXV- 4/2021-22/ 309/ RTI Dated .14/09/2021

To,

Mr. M. Panneerselvam 2/493, Tiruvalluvar street Kandamangalam, Villupuram dist. Pin – 605102

- 1. Please refer to your I.D. Number 76/2020-21 Dated 26/08/2021 forwarded to undersigned regarding information about pendency of case related to National Pension Scheme.
- The information asked for cannot be furnished as the computer database of the Gauhati High Court, do not have separate code in respect of case related to National Pension Scheme.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

No HC.XXXV- 4/2021-22/310 / RTI Dated 14./09/2021

To,

Mr. Balram Jha S-123, W-5, Mazdoor Kalyan camp Okhla phase-II, New Delhi- 110020

- 1. Please refer to your I.D. Number 89/2020-21 Dated 07/09/2021 forwarded to undersigned regarding supplying information about cases pending at District Court and High Court.
- 2. The information asked for is as follows.

<u>Query no. 1-</u> Number of cases pending at the District Court of state of Assam, Nagaland, Mizoram and Arunachal Pradesh as follows:

Name of the state	Civil cases	Criminal cases	Total cases as on 31 st August,2021	
Assam	85980	321703	407683	
Nagaland	1667	2664	4331	
Mizoram	2552	3943	6495	
Arunachal Pradesh	2517	11551	14068	

Query no. 2– Number of cases pending at the Gauhati High Court and its Outlying Benches as follows:

Name of the Bench	Civil cases	Criminal cases	Total cases as on 31 st August,2021
Principal seat	32881	7617	40498
Kohima seat	640	85	725
Aizawl seat	390	95	485
Itanagar seat	1176	202	1378

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadal 14.09.21 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.